

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 968 of 2020

IN THE MATTER OF:

M/s Agarwal Veneers

...Appellant

Versus

Fundtonic Service Pvt. Ltd.

...Respondent

Present: -

For Appellant: Ms. Shweta Maske, Advocate.

For Respondent: Mr. Shivram C.S. Ganeshan, Advocate.

O R D E R
(Virtual Mode)

13.04.2021 Learned Counsel for the Respondent submits that he has filed the Reply Affidavit through electronic mode on 19.03.2021. He is directed to file Hard Copy of Reply Affidavit

2. Learned Counsel for the Respondent submits that a person who was authorised to file Hard Copy of Reply Affidavit was tested COVID-19 Positive and he is in quarantine, so he is unable to file Hard Copy of Reply Affidavit.

3. Learned Counsel for the Respondent is directed to file Hard Copy of Reply Affidavit by 13th May, 2021. Rejoinder, if any, may be filed within one week thereafter.

4. Parties are directed to file Hard Copy of short Written Submissions not exceeding three pages along with supported by relevant case law, latest by 13th May, 2021.

List the Appeal 'For Admission (After Notice)' on **21st May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)